

26.11.2020

*Due to spread of Corona Virus (COVID-19) the proceedings of present case is being conducted from **camp office through video conferencing** using CISCO Webex Meet App in view of directions of Ld. Principal District & Sessions Judge, North.*

***This is an application for releasing of vehicle bearing registration number DL 4SAW 7893 on superdari.***

Present: *Presence of parties are exempted in view of outbreak of COVID-19 pandemic.*

Report received from IO perused, wherein it has been submitted that he has no objection if vehicle is released on superdari.

Instead of releasing the vehicle on superdari this court is of the view that the vehicle has to be released as per directions of ***Hon'ble High Court of Delhi*** in matter of ***"Manjit Singh Vs. State"*** in Crl. M.C. No. 4485/2013 dated 10.09.2014.

Considering the facts and circumstances and laid down by ***Hon'ble High Court of Delhi***, vehicle in question bearing registration number DL 4SAW 7893 be released to the registered owner by IO on furnishing security bond as per the valuation report of vehicle on following conditions :-

1. IO shall **verify the ownership** of vehicle from concerned Transport Authority before releasing the same.
2. IO shall prepare detailed panchnama also mentioning the colour, appearance, make and other necessary details of the vehicle.
3. IO shall take the colour photographs of the vehicle from the different angles and also of the engine no. and the chasis no. of the vehicle.
4. The photographs should be attested and counter signed by the complainant, accused or the applicant as the case may be.

Application stands disposed off accordingly.

*Copy of this order be sent to applicant through electronic mode.*

(NIHARIKA KUMAR SHARMA)  
MM-04 (North) Rohini Courts  
Delhi/26.11.2020

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***This is an application for releasing of vehicle bearing registration number DL 10CD 7633 on superdari.***

Present: *Presence of parties are exempted in view of outbreak of COVID-19 pandemic.*

Reply received from IO perused.

Reply does not clarify if applicant is complainant or accused in this case.

Let further reply be called from IO for **28/11/2020**.

*Copy of this order be sent to applicant and IO through electronic mode.*

(NIHARIKA KUMAR SHARMA)  
MM-04 (North) Rohini Courts  
Delhi/26.11.2020

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***This is an application for releasing of vehicle bearing registration number DL 11B 3651 on superdari.***

Present: *Presence of parties are exempted in view of outbreak of COVID-19 pandemic.*

Report received from IO perused, wherein it has been submitted that he has no objection if vehicle is released on superdari.

Instead of releasing the vehicle on superdari this court is of the view that the vehicle has to be released as per directions of ***Hon'ble High Court of Delhi*** in matter of ***"Manjit Singh Vs. State"*** in Crl. M.C. No. 4485/2013 dated 10.09.2014.

Considering the facts and circumstances and laid down by ***Hon'ble High Court of Delhi***, vehicle in question bearing registration number *DL 11B 3651* be released to the registered owner by IO on furnishing security bond as per the valuation report of vehicle on following conditions :-

1. IO shall **verify the ownership** of vehicle from concerned Transport Authority before releasing the same.
2. IO shall prepare detailed panchnama also mentioning the colour, appearance, make and other necessary details of the vehicle.
3. IO shall take the colour photographs of the vehicle from the different angles and also of the engine no. and the chasis no. of the vehicle.
4. The photographs should be attested and counter signed by the complainant, accused or the applicant as the case may be.

Application stands disposed off accordingly.

*Copy of this order be sent to applicant through electronic mode.*

(NIHARIKA KUMAR SHARMA)  
MM-04 (North) Rohini Courts  
Delhi/26.11.2020

26.11.2020

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***This is an application u/s 437 CrPC for grant of bail to accused Govinda @ Nikku.***

Present: Ld. APP for the State.

Mr. Jai Prakash Prasad, Ld. Counsel for accused Govinda @ Nikku.

Reply of IO perused.

Ld. Counsel for accused wants to withdraw the present application.

Heard. Allowed.

Present application stands disposed off as **withdrawn**.

*Copy of this order be sent to applicant through electronic mode.*

(NIHARIKA KUMAR SHARMA)  
MM-04 (North) Rohini Courts  
Delhi/26.11.2020